

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

C.A. 217/C-II/2017 in C.P. 99(ND)2013

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
03.05.2018.**

**NAME OF THE COMPANY: Vijay Julka V/s. M/s. Supriya Pharmaceuticals
Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 424(3)

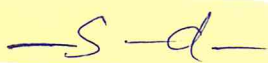
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------


Present: Ms. Pooja M. Saihal, Advocate for Respondent.

ORDER

Request for adjournment is being made learned counsel by the decree holder on grounds of personal difficulty of the main counsel.

To come up on 24th of May, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**